

Friday, August 6, 1869

ABSTRACT OF PROCEEDINGS

COUNCIL OF THE GOVERNOR GENERAL OF INDIA

LAWS AND REGULATIONS.

VOL 8

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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 and 25 Vic., cap. 67.

The Council met at Simla on Friday, the 6th August 1869.

P R E S E N T :

His Excellency the VICEROY and GOVERNOR GENERAL of India, K.P.,
G.C.S.I., *Presiding.*

His Excellency the COMMANDER-IN-CHIEF, K.C.B., G.C.S.I.

Major-General the Hon'ble Sir H. M. DURAND, C.B., K.C.S.I.

The Hon'ble H. SUMNER MAINE.

The Hon'ble JOHN STRACHEY.

The Hon'ble B. H. ELLIS.

The Hon'ble F. R. COCKERELL.

VOLUNTEER ACT AMENDMENT BILL.

His Excellency the COMMANDER-IN-CHIEF introduced the Bill to amend Act No. XXIII of 1857 (*to provide for the good order and discipline of certain Volunteer Corps, and to invest them with certain powers*). He said that he had explained, when moving for leave to introduce the Bill, that it was one of a formal character, and was in point of fact merely to remove what had become an error in consequence of the change in the constitution of the British Army in this country. But though the Bill itself was formal, it related to institutions of a different character. His Excellency referred to the Volunteer Corps established in various parts of India. In Calcutta, for instance, the Volunteer Corps had appeared at one time to be near dissolution, but lately we had seen that, under their commanding officer, Colonel Walton, the corps had received a great development. At Karachi and Nagpur, also, flourishing corps existed, but the latest instance of a real development of the system was the voluntary association of the employés of the East India Railway Company. His Excellency the Viceroy's sanction would have the effect of putting this new Volunteer Corps on a footing which would render it an example and a model to the corps which he (THE COMMANDER-IN-CHIEF) hoped would in time be formed in connection with all the other Indian Railways. The Bill was of so formal and simple a character that he did not propose to move that it should be referred to a Select Committee, but it would as usual be published in the *Gazette*.

CONSOLIDATED CUSTOMS' ACT AMENDMENT BILL.

The Hon'ble MR. STRACHEY presented the Report of the Select Committee on the Bill to shorten the time for landing dutiable goods.

The Council then adjourned to Wednesday, the 11th August.

WHITLEY STOKES,

*Secretary to the Council of the Govr. Genl.
for making Laws and Regulations.*

SIMLA,
The 6th August 1869. }